GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

LOK SABHA UNSTARRED QUESTION NO. 3076 TO BE ANSWERED ON 5^{TH} JANUARY, 2018

SELLING OF MEDICINES

3076. SHRI P. NAGARAJAN:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government has any proposal to ban homoeopathy doctors from selling medicines from the premises they are practicing in, if so, the details thereof;
- (b) whether chemists selling allopathic medicines are also allowed to sell homoeopathic medicines without having a separate licence; and
- (c) if so, the details thereof and the reasons therefor?

ANSWER THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI ASHWINI KUMAR CHOUBEY)

(a): The sale of Homoeopathic medicines is dealt with under the provisions of Part VI-A of the Drugs and Cosmetics Rules, 1945. Rule 67 F of the said Rules specifies that no registered Homeopathic medical practitioner who is practising Homeopathy in the premises where Homeopathic medicines are sold shall deal in Homeopathic medicines.

However, Homoeopathic Practitioners (Professional Conduct, Etiquette and Code of Ethics) Regulations, 1982, a Homoeopathic practitioner has a right to prepare and dispense his own prescription.

(b) & (c): To extend the availability of Homoeopathic Medicines in rural and other areas where Homoeopathic outlets are not available, the Drugs and Cosmetics Rules, 1945 have been amended vide G.S.R. No.1380 dated 10th November, 2017 allowing sale of Homeopathic Medicines from already registered/licensed allopathic outlets without any additional license.